

**Government of Jammu & Kashmir**  
**Department of Rural Development & Panchayati Raj**  
**Civil Secretariat, Jammu / Srinagar.**

**Notification**  
**Srinagar, the 10<sup>th</sup> of June, 2024**

**S.O 330**.- In exercise of the powers conferred by section 80 of the Jammu and Kashmir Panchyati Raj Act, 1989 and all other provisions enabling in this behalf, the Government hereby make the following amendments in the Jammu and Kashmir Panchayati Raj Rules, 1996, namely:

1. Throughout Jammu and Kashmir Panchayati Raj Rules, 1996, for the words "District Panchayat Officer or D.P.O", the words, "Assistant Commissioner Panchayat" shall be substituted'.
2. In rule 4, in sub-rule (1-A),---
  - a. In clause (a), for the words "Scheduled Castes, Scheduled Tribes and Women", the words "Scheduled Castes, Scheduled Tribes, Other Backward Classes and Women" shall be substituted.
  - b. In clause (b), for the words "Scheduled Castes and Scheduled Tribes", the words "Scheduled Castes, Scheduled Tribes and Other Backward Classes" shall be substituted.
  - c. In clause (c), for the words "Scheduled Castes and Scheduled Tribes", the words "Scheduled Castes, Scheduled Tribes and Other Backward Classes" shall be substituted.
3. In Rule 9-C, for the words "Scheduled Castes or Scheduled Tribes", the words "Scheduled Castes or Scheduled Tribes or Other Backward Classes" shall be substituted.
4. In first proviso to Rules 103 (1) (e) (iii), for the words, "Scheduled Caste, Scheduled Tribe and Women Candidates", the words "Scheduled Caste, Scheduled Tribe and Other Backward Class and Women Candidates" shall be substituted.
5. In third proviso to Rule 103 (1) (e) (iii), for the words, "SC/ST", the words "SC/ST/OBC" shall be substituted.

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6. In Rule 108-A,

I. In sub-rule (3), ---

(a) for the words "Scheduled Castes, Scheduled Tribes and Women", the words "Scheduled Castes, Scheduled Tribes, Other Backward Classes and Women" shall be substituted.

(b) for the words "Scheduled Castes, Scheduled Tribes as far as practicable", the words "Scheduled Castes, Scheduled Tribes and Other Backward Classes as far as practicable" shall be substituted.

II. In sub-rule (3A), for the words "Scheduled Tribes, Scheduled Castes and Women", the words "Scheduled Tribes, Scheduled Castes, Other Backward Classes and Women" shall be substituted.

III. for sub-rule (3B), the following shall be substituted, namely,---

"(3B) The number of seats reserved for Scheduled Tribe, Scheduled Caste, Other Backward Classes and Women as provided in Rule 3A shall be allotted to different territorial constituencies on the basis of proportion of Scheduled Tribe, Scheduled Caste, Other Backward Classes and Women population to total population of the constituency in descending order, that is from amongst the territorial constituencies in the District Development Council, the territorial constituency having the largest proportion of the Scheduled Tribes population shall be allotted to them, the territorial constituencies having the largest proportion of Scheduled Caste Population shall be allotted to them and the territorial constituencies having the largest proportion of Other Backward Classes population shall be allotted to them. In the subsequent elections, the allotment shall be made in the aforesaid manner so that as far as may be practicable, the territorial constituency reserved for the Scheduled Tribes in the previous election shall not be allotted to Scheduled Tribes, the territorial constituency reserved for the Scheduled Castes shall not be allotted to the Scheduled Castes and the territorial constituency reserved for the other Backward Classes shall not be allotted to Other Backward Classes."

IV. In sub-rule (3C), for the words, "Women (Open Category), Women (Scheduled Caste Category) and Women (Scheduled Tribe Category)", the words, "Women (Open Category),

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Women (Scheduled Caste Category), Women (Scheduled Tribe Category) and Women (Other Backward Class Category)" shall be substituted.

V. In sub-rule (3D), for the words "Scheduled Caste and Scheduled Tribe", the words "Scheduled Caste, Scheduled Tribe and Other Backward Classes" shall be substituted.

VI. In sub-rule (3E), --

(a) for the words "Scheduled Tribes or of the Scheduled Castes", the words, "Scheduled Tribes, Scheduled Castes or of the Other Backward Classes" shall be substituted.

(b) for the words "for the Scheduled Tribes or for the Scheduled Castes", the words "for the Scheduled Tribes or for the Scheduled Castes or for the Other Backward Classes" shall be substituted.

7. In Rule 108-H, --

(a) in first proviso thereto, for the words "Scheduled Castes, Scheduled Tribes and Women Candidates", the words "Scheduled Castes, Scheduled Tribes, Other Backward Classes and Women Candidates" shall be substituted.

(b) in third proviso thereto, for the words "Scheduled Castes or Scheduled Tribes", the words "Scheduled Castes or Scheduled Tribes or Other Backward Classes" shall be substituted.

**By order of the Lieutenant Governor**

**Sd/-**

**(Dr. Shahid Iqbal Choudhary), IAS  
Secretary to the Government**

No. RDD-Pnch/50/2020 (6194)

Dated:10.06.2024

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10.06.2024

**(Sham Lal) JKAS**  
**Director Panchayati Raj**  
**(ex-officio Special Secretary to the Government)**